

(a) whether the Oil and Natural Gas Commission has been directed by the Court to pay over \$ 25 million to an American Company for the use of drilling unit supplied by it ;

(b) the brief particulars of the dispute between the Oil and Natural Gas Commission and the American Company ?

(c) the claim made by the American Company against the Oil and Natural Gas Commission; and

(d) whether Government propose to hold an enquiry in order to establish the responsibility for the loss ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) Yes Sir.

(b) ONGC negotiated the extension of the contract of jackup rig, Triton II, with M/s. Western Company of North America at a reduced charter hire rate of US \$ 18,500 per day for one year w.e.f. 17.7. 1984 as against the original day rate US \$ 41,600. M/s Western Company withdrew their offer of reduced rate on 8-10-1984 and made a revised offer at a higher rate. Having failed to agree to a mutually acceptable rate, ONGC debired the rig on 4-12-1984 after completion of the well in progress. The matter is now in the Supreme Court, and the Court has given an interim direction to ONGC to make payment at the undisputed rate of US \$ 18,500 plus interest @ 12% till the date of payment.

(c) The initial claim was for \$ 6,962,895.82 Plus interest plus cost of legal proceedings.

(d) No Sir.

Setting up of Industries in Tamil Nadu

4872. SHRI P.R.S. VENKATESAN : Will the Minister of INDUSTRY be pleased to state :

(a) the number of proposals for setting up new industries and expansion received from Government of Tamil Nadu which are under consideration of Union Government; and

(b) the reasons for the delay in their clearance ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). As on 25/03/1987, 59 Industrial Licence applications received under the provisions of Industries (Development and Regulation) Act, 1951 for the grant of Letters of Intent for locating industries in Tamil Nadu were at various stages of processing. It is the constant endeavour of the Government to dispose of all pending Industrial Licence applications as expeditiously as possible.

Installed Capacity of States

4873. SHRI SUDHIR ROY : Will the Minister of ENERGY be pleased to state :

(a) the total installed MW capacity added in Madhya Pradesh, Uttar Pradesh, Haryana, Rajasthan, Gujarat, Maharashtra, West Bengal and Kerala during Fifth and Sixth Five Year Plans, Statewise ; and

(b) the details with percentage increase for each State ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). Required information is given below :